

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 178 & 179 of 2014 in**  
**DFR No. 361 of 2014**

**Dated : 8<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s Asian Concrets and Cement Pvt. Ltd. ... Appellant(s)**  
**Versus**  
**Himachal Pradesh Electricity Regulatory .... Respondent(s)**  
**Commission & Anr.**

**Counsel for the Appellant(s) : Mr. Ajay Vaidya**  
**Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R.2**

**ORDER**

**IA No. 178 & 179 of 2014**  
**(Delay in filing & refiling)**

It is submitted by the learned counsel for the Applicant/Appellant that all the Respondents have been served and he is filing the affidavit of service today.

Mr. Anand K. Ganesan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter on **27.05.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/js